

Central Administrative Tribunal, Allahabad.

Registration T.A.No. 1818 of 1987 (W.P. 5186 of 1985)

Janardan Rai ... Applicant

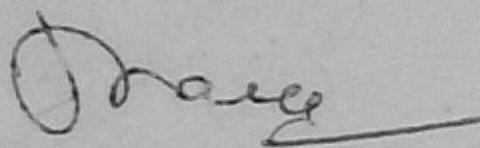
Vs.

Union of India and others ... Respondent,

Hon.P.S.Habeeb Mohd., AM
Hon.J.P.Sharma, JM

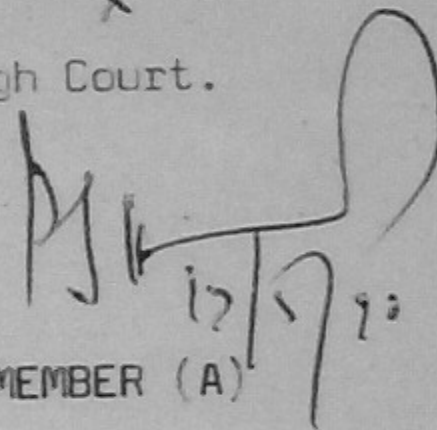
Sri K.B.L.Gaur learned counsel for the Applicant pointed out that Janardan Rai, the Applicant is a member of Armed Medical Corps (AMC), which is a force of the Union. In view of S.2(a) read with S.14(2)(iii), the jurisdiction vests with the High Court.

2. We agree with the learned counsel for the Applicant that this Tribunal has no jurisdiction to adjudicate this case. let the record of this case be sent back to the ^{Registrar,} High Court, Allahabad as the jurisdiction lies with the High Court.



MEMBER (J)

Dated 17.5.90
kkb



MEMBER (A)